

ITEM NO.17

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No.7/2020 passed by the High Court Of Karnataka At Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R.; IA No.53556/2021 - FOR EXEMPTION FROM FILING O.T.; IA No.53558/2021 - FOR PERMISSION TO FILE LENGTHY LIST OF DATES; and, IA No.53559/2021 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Pai Amit, AOR
Mr. Nikit Bala, Adv.
Mr. Rahat Bansal, Adv.
Ms. Bhavana Duhoon, Adv.
Ms. Ranu Purohit, Adv.

For Respondent(s) Mr. Mahesh Agarwal, Adv.
Dr. Sunil Mittal, Adv.
Ms. Anu Tewari, Adv.
Mr. Rohan Talwar, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List on 21.10.2021.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER